

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A/350/1345/2017

Date of Order: 20.03.2018

Coram : Hon'ble Manjula Das, Judicial Member
 Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Sri Guru Sevi Lagan, S/o. Late Late Shaligram

Purve aged about 37 years, working as Junior
 Engineer Carriage and Wagon/SYAE Liluah,
 Eastern Railway, Howrah Division, residing at C/o.
 Sova Banerjee, Anandamath, Chinsurah near
 Railway Station, Hooghly – 712 101;



.... Applicant
 -Versus

1. Union of India service through the General Manager, Eastern Railway, 17, N. S. Road, Kolkata-700 001;
2. The General Manager, Eastern Railway, 17, N. S. Road, Kolkata-700 001;
3. The Senior Divisional Personnel Office, DRM Complex, Eastern Railway, Howrah 711101;
4. The Senior Divisional Mechanical Engineer (C & W), Eastern Railway, Howrah 711101.
5. Chief Mechanical Engineer, Eastern Railway, Fairlie Place, Kolkata-700 001.
6. Tarun Bhattacharya, SCW/ Foremen SYAE/ Liluah, Eastern Railway;

....Respondents

For the Applicant(s) : Mr. A. Chatterjee, Counsel

For the Respondent(s) : Mr. A.K Guha, Counsel

O R D E R(Oral)

Per: Ms. Manjula Das, Judicial Member:

Mr. A. Chatterjee, Ld. counsel appears on behalf of the applicant and Mr. A.K Guha, Ld. counsel appears on behalf of the respondents.

2. By making this OA the applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “ *a) An order or direction be passed to allow the applicant either to join his duty at the present place of work or to give written release order.*
- (b) Pass such further Order or Orders as Hon’ble Tribunal may deem fit and proper.*
- (c) Cost of this application filed by the respondents.*
- (d) An order or direction be passed upon the respondents to give salary for the period from 01.09.2017 till the joining date in which the applicant was not allowed to work by the act of the respondent.”*

3. Ld. counsel for the respondents submits that the relief as prayed for by the applicant has already been released and the applicant has joined his place of posting. Ld. counsel for the applicant also admits the factual position.

4. Hence the matter has become infructuous. Since nothing remains for adjudication, the O.A is disposed of as being infructuous. No order as to costs.

(Dr. Nandita Chatterjee)
Member (A)

(Manjula Das)
Member (J)

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